

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 04
(IB)-875(PB)/2020

IN THE MATTER OF:

M/s. Dhankalash Distributors Pvt. Ltd. Applicant/petitioner
v.
Arena Superstructures Pvt. Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code (CIRP)

Order delivered on 04.05.2021

CORAM:

SH. B.S.V. PRAKASH KUMAR
HON'BLE ACTG. PRESIDENT

SH. L.N. GUPTA
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant Mr. Sunil Kumar, Adv. for IRP

ORDER

IA-2061/2021:

In view of the request made by the RP on the resolution passed by the CoC on 15.04.2021 for extension of the CIRP period for another 90 days, the same is hereby allowed by extending CIRP period for another 90 days with effect from **28.04.2021**.

Accordingly, IA-2061/2021 is hereby **allowed**.

SD/-

(B.S.V PRAKASH KUMAR)
ACTG. PRESIDENT

SD/-

(L.N. GUPTA)
MEMBER (TECHNICAL)